

O.S.A.Nos.168 and 169 of 2021

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

Since it is submitted on behalf of the respondent that the injunction application pending before the learned single Bench was called on at least twice since the matter was last taken up by this Bench, let these appeals stand over for three weeks for the injunction application before the learned single Bench to be completed by then.

List on 07.07.2021.

(S.B., CJ.) (S.K.R., J.)
16.06.2021

sasi/bbr

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